

(v) The Indian Forest Service (Cadre) Amendment Rules, 1972, published in Notification No. G.S.R. 315 in Gazette of India dated the 18th March, 1972.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) above. [Placed in Library See. No. LT—1650/72.]

**NORTH-EASTERN AREAS REORGANISATION  
(REMOVAL OF DIFFICULTIES) ORDER  
No. 1, BORDER SECURITY FORCE  
LEAVE RULES AND NOTIFICA-  
TIONS UNDER INTER-STATE  
CORPORATIONS ACT**

SHRI K. C. PANT : I beg to lay on the Table—

- (1) A copy of the North-Eastern Areas Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 216(E) in Gazette of India dated the 21st March, 1972, under sub-section (2) of section 87 of the North-Eastern Areas (Reorganisation) Act, 1971. [Placed in Library. See No. LT—1651/72.]
- (2) (i) A copy of the Border Security Force Leave Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1313 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.  
  
(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1652/72.]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 :—
  - (i) The Administrator-General, Punjab (Reorganisation)

Order, 1972, published in Notification No. S. O. 221(E) in Gazette of India dated the 22nd March, 1972.

- (ii) The Official Trustees, Punjab (Reorganisation) Order, 1972, published in Notification No. S. O. 222(E) in Gazette of India dated the 22nd March, 1972. [Placed in Library. See No. LT—1653/72.]

**KEROSENE (FIXATION OF CEILING PRICES)  
AMDT. ORDER**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 195(E) in Gazette of India dated the 17th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1654/72.]

12.57 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY: Sir I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its Sitting held on the 3rd April, 1972 has passed the enclosed motion referring the Homoeopathy Central Council Bill, 1971 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

*Motion*

“That the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith be referred to a joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:

1. Shri Sasankasekhar Sanyal
2. Shri Bhupinder Singh
3. Shri N. G. Goray
4. Dr. K. Nagappa Alva
5. Dr. Debiprasad Chattopadhyaya
6. Shri Sitaram Kesri
7. Shri Man Singh Varma
8. Shri T. K. Srinivasan
9. Shri K. C. Panda
10. Shri Manubhai Shah
11. Shri Sultan Singh
12. Shri N. P. Chaudhari
13. Shri T. G. Deshmukh
14. Shrimati Savita Behan, and
15. Shrimati Purabi Mukhopahyay

and 30 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the first day of the Eighty-first Session; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (ii) I am directed to inform the Lok Sabha that the Newspapers (Price Control) Bill, 1971, which was Passed by the Lok Sabha at its sitting held on the 21st December, 1971, has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972, with the following amendments :-

*Enacting Formula*

1. That at page 1, line 1, for the words "Twenty-second Year"

the words "Twenty-third Year" be substituted.

*Clause 1*

2. That at page 1, line 4, for the figures "1971" the figures "1972" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 18 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

NEWSPAPERS (PRICE CONTROL) BILL  
AS AMENDED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Newspapers (Price Control) Bill, 1971 which has been returned by Rajya Sabha with amendments.

COMMITTEE ON PRIVATE MEMBERS  
BILLS AND RESOLUTIONS  
ELEVENTH REPORT

Shri G.G. Swell (Autonomous Districts) : I beg to present the Eleventh Report of the Committee on Private Members Bills and Resolutions.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

REPORT OF STUDY TOUR

SHRI BUTA SINGH (Rutar) : I beg to lay on the Table Report of Study Tour of Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Patna, Ranchi, Bokaro, Durgapur and Calcutta in February, 1972.

STATEMENT ON REPORT OF IRRIGATION COMMISSION

MR. SPEAKER : Now, Mr. Kureel to make a statement on behalf of Dr. K.L. Rao